Central Administrative Tribunal Principal Bench

O.A. No. 1808 of 1993



New Delhi, dated this the 29th June, 1999

Hon ble Mr. S.R. Adige, Vice Chairman (A) Hon ble Mrs. Lakshmi Swaminathan, Member (J)

Shri Devender Singh, S/o Shri Iqbal Singh, Vill. Dhanera, P.O. Pakki Godhi, Dist. Muzaffarnagar, U.P.

... Applicant

(None appeared)

*

Ĉ.

Versus

- 1. Lt. Governor, Govt. of NCT, Delhi.
- Commissioner of Police,
 I.P. Estate,
 New Delhi.

... Respondents

(By Advocate: Shri Amresh Mathur)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant impugns Respondents order dated 16.3.91 cancelling his candidature as constable, Delhi Police.

- 2. None appeared for applicant even on the second call when the case was called out although the case has been on board since 17.2.99 and the case was among the first 10 in the regular hearing list. Shri Amresh Mathur appeared for Respondents and has been heard.
- 3. There is no denial in any rejoinder filed by applicant to the specific averments of the respondents in their reply that applicant was involved in a criminal case bearing FIR No.7-A/89

1

u/s 147, 148, 149, 452, 504 & 307, IPC registered against him on 24.1.89 at P.S., Gathi Pukhta, Dist.

Muzzafar Nagar, U.P. which he failed to mention in his application form as well as attestation form for appointment filled up on 8.12.89 and 13.9.90 respectively and thereby he concealed the fact of his involvement in the aforesaid criminal case.

4. In view of the specific warnings in the aforesaid forms that concealment of any information or furnishing of false information was likely to lead to cancellation of the appointment, we see no reason to interfere in the matter. The O.A. is dismissed. No costs.

Lakel Smethe

(Mrs. Lakshmi Swaminathan) Member (J) (S.R. Adige) Vice Chairman (A)

/GK/